MINISTRY OF COMPANY AFFAIRS
CORRIGENDUM
New Delhi, the 22nd March, 2007

G.S.R. 224(E).—In the Notification of the Government of India, Ministry of Company Affairs published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 27th November, 2006, vide G.S.R. 734 (E) dated the 27th November, 2006, at pages 3 to 5 in respect of the Cost and Works Accountants Procedures of Meetings of Quality Review Board, and Terms and Conditions of Services and allowances to the Chairperson and members of the Board Rules, 2006, at page 3—

(a) in rule 1, in sub-rule(1), for “Cost and Works Accountants Procedures of meeting of Quality Review Board and Terms and Conditions of service and allowances of the Chairperson and members of the Board Rules, 2006”, read “Cost and Works Accountants (Procedures of Meeting of Quality Review Board and Terms and Conditions of Service and Allowances of the Chairperson and Members of the Board) Rules, 2006”.

(b) in rule 2, in the Definitions, in clause (a) for “Cost and works Accountants Act, 1949”, read “Cost and Works Accountants Act, 1959”.

[F.No. 5/2/2007-CL-V]
JITESH KHOSLA, Jt. Secy.
CORRIGENDUM

New Delhi, the 22nd March, 2007

G.S.R. 225(E).—In the Notification of the Government of India, Ministry of Company Affairs published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated 17th November, 2006, vide G.S.R. 708(E) dated the 17th November, 2006, at pages 4 to 8, in respect of the Chartered Accountants (Election Tribunal) Rules, 2006, at page 4, in rule 2, in clause (i) for “Tribunal” means the Tribunal formed under Sub-section (1) of Section 1 of the Act, read “Tribunal” means the Tribunal formed under Sub-section (1) of Section 10B of the Act.

[F.No. 5/2/2007-CL-V]

JITESH KHOSLA, Jt. Secy.

CORRIGENDUM

New Delhi, the 22nd March, 2007

G.S.R. 226(E).—In the Notification of the Government of India, Ministry of Company Affairs published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 17th November, 2006, vide G.S.R. 710(E) dated the 17th November, 2006, at pages 4 to 8, in respect of the Cost and Works Accountants (Election Tribunal) Rules, 2006,—

(1) at page 4,—

(a) in rule 2, in the Definitions,—

(i) for serial numbers “(g), (h), (i), (j), (k) and (l)” read “(a), (b), (c), (d), (e) and (f)”; and

(ii) in clause (f), for “Tribunal” means the Tribunal formed under Sub-section (1) of Section 1 of the Act, read “Tribunal” means the Tribunal formed under Sub-section (1) of Section 10B of the Act;

(2) at page 5, in sub-rule (3), of rule 3, for serial numbers “(f), (g), (h), (i) and (j)”, read “(a), (b), (c), (d) and (e)”.

[F.No. 5/2/2007-CL-V]

JITESH KHOSLA, Jt. Secy.
शुद्धि-प्रति

नई दिल्ली, 22 मार्च, 2007

स.का.भि. 227 (अ.)—भारत सरकार में कंपनी कार्य मंजरी की अधिसूचना जो भारत के राज्य, असाधारण, माण II, खंड 3, उप-खंड (1) में तारीख 17 नवंबर, 2006 में स.का.भि. 709 (अ) तारीख 17 नवंबर, 2006 द्वारा प्रकाशित अधिसूचना के पृष्ठ 1 से 3 जो कंपनी सचिव (निर्वाचन अधिकरण) नियम, 2006 से संबंधित है,—

(1) पृष्ठ 1 पर—

(क) नियम 2 की परिभाषाओं में—

(i) क्रम सं. “(ह), (व), (ण), (न), (ब) और (र)” के स्थान पर “(ल), (ख), (ग), (घ), (ङ) और (छ)” यहें।

(ii) खंड (च) में “अधिकरण” से अधिनियम की धारा 1 की उप-धारा (1) के अंतिम बनाया गया अधिकरण अभिलेख है’ के स्थान पर ‘“अधिकरण” से अधिनियम की धारा 108 की उप-धारा (1) के अंतिम बनाया गया अधिकरण अभिलेख है’ यहें।

(2) पृष्ठ 2 पर नियम 3 के उप-नियम (3) में क्रम सं. “(ट), (ठ), (ड), (ब) और (ण)” के स्थान पर “(क), (ख), (ग), (घ) और (ङ)” यहें।

[फ.सं. 5/2/2007—सीएल—V]
जितेश खोस्ला, सहकर्मी सचिव

CORRIGENDUM

New Delhi, the 22nd March, 2007

G.S.R. 227 (E).—In the Notification of the Government of India, Ministry of Company Affairs published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 17th November, 2006, vide G.S.R. 709(E) dated the 17th November, 2006, at pages 4 to 8, in respect of the Company Secretaries (Election Tribunal) Rules, 2006,—

(1) at page 4,—

(a) in Rule 2, in the Definitions,—

(i) for serial numbers “(m), (n), (o), (p), (q) and (r)” read “(a), (b), (c), (d), (e) and (f)”;

(ii) in clause (f), for “Tribunal” means the Tribunal formed under sub-section (1) of Section 1 of the Act, read “the Tribunal” means the Tribunal formed under sub-section (1) of Section 10B of the Act.

(2) at page 5, in sub-rule (3), of rule 3, for serial numbers “(k), (l), (m), (n) and (o)”, read “(a), (b), (c), (d) and (e)”,

[F. No. 5/2/2007—CL—V]
JITESH KHOSLA, Jt. Secy.